

(2012) 06 DEL CK 0045

In the Delhi High Court

Case No : Bail Application No. 851 of 2012

Talat Tariq

APPELLANT

Vs

State

RESPONDENT

Date of Decision : 11-06-2012

Acts Referred:

Penal Code, 1860 (IPC) — Section 304B, 34, 406, 498A

Citation : (2012) 3 JCC 1603

Hon'ble Judges : S.P. Garg, J

Bench : Single Bench

Advocate : Sameer Chandra with Mr. Wiqar Ahmed, for the Appellant; Sanjay Lao, APP for the State, for the Respondent

Final Decision : Disposed Off

Judgement

S.P. Garg

CrI. M.A. 7493/2012 (Exemption)

Allowed subject to just exception.

Application stands disposed of.

Bail Appl. 851/2012

1. The Petitioner has sought anticipatory bail. Learned APP has opposed the bail application stating that there are serious allegations against the Petitioner for harassing the deceased on account of dowry demands. I have heard the counsel for the parties. The Petitioner is sister-in-law (nand) of the deceased. The allegations against the Petitioner are only about harassment to the deceased. The death of the deceased took place after she allegedly consumed poisonous substance. Her parents have leveled allegations that the deceased was forced to consume the poisonous substance by her husband and parents-in-law. There are no allegations against the present Petitioner for forcing the deceased to consume the poisonous substance. Considering all the facts and circumstances, in the

event of arrest of the petitioner in case FIR No. 36/2012, u/s 498A/406/304B/34 IPC, registers at Police Station Lahori Gate, she shall be released on bail on her furnishing a personal bond in the sum of Rs. 25,000/- with one surety of the like amount to the satisfaction of the concerned SHO/IO/Arresting Officer subject to the condition that she shall join investigation as and when called for by the Investigating Officer and shall not in any manner cause any impediment in the investigation.

2. Bail application stands disposed of. Dasti.